The Gujarat University (Amendment) Act, 1961

Act 4 of 1961

Keyword(s):
English as an instruction of medium, Gujarat University Act, 1949

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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GUJARAT ACT NO. IV OF 1961.—to amend the Gujarat University Act, 1949

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 29th March 1961, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. IV OF 1961.

(First published, after having received the assent of the Governor in the “Gujarat Government Gazette” on the 29th March 1961)

An Act to amend the Gujarat University Act, 1949.

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat University (Amendment) Act, 1961.

2. In section 4 of the Gujarat University Act, 1949, (hereinafter referred to as the “principal Act”), in clause (27) for the proviso the following shall be substituted, namely:—

“Provided that English may continue to be the medium —

IV—Extra—4 (Mono)
(i) of instruction and examination for such period as may from time to time be prescribed by the Statutes until the end of May 1966 in respect of such subjects and courses of study as may be so prescribed,

(ii) of instruction and examination for such period as may from time to time be prescribed by the Statutes until the end of May 1968 in respect of post-graduate instruction, teaching and training in subjects comprised in Faculties of Agriculture and Technology including Engineering, and until the end of May 1969 in respect of post-graduate instruction, teaching and training in the subjects comprised in the Faculty of Medicine, and

(iii) of examination at two successive examinations in any subjects held next after the period prescribed under clause (i) or as the case may be, the period prescribed under clause (ii), in respect of those candidates who during such period have failed to appear in or pass the respective examination held with English as the medium of Examination in the same subjects:

Provided further that nothing in this clause shall affect the use of English as the medium of instruction and examination in respect of English as a subject.”

Amendment of section 25 of Bom. L of 1949.

3. (1) In section 25 of the principal Act, for sub-sections (2) and (3) the following shall be substituted, namely:

“(2) Each Board shall consist of the following members:

I-Ex-Officio Members

(i) Such members of the Faculty under which the Board is constituted as may be assigned to it by the Syndicate after ascertaining the wishes of the members concerned;

Provided that—

(a) no member of the Faculty shall be assigned to more than two Boards under the Faculty, and

(b) no assignment of a member so made shall be changed during the term of his office except when one or both Boards are reconstituted, in which case he shall have the option to choose one of the Boards so reconstituted and be assigned accordingly.

II-Co-opted Members

(ii) Three persons to be co-opted by the Board from among recognised post-graduate teachers of the subject or group of subjects for which the Board is constituted:

Provided that in the event of there being no recognised post-graduate teacher in the University Area, it shall be competent for the Board to co-opt such teacher or teachers in the affiliated colleges as hold the status of at least Professor of any subject for which the Board is constituted.

(3) The Chairman shall be elected by the members of the Board from amongst themselves.”
(2) Sub-section (1) shall take effect from such date as the State Government may by order specify.

4. In Chapter VI of the principal Act after section 38, the following section shall be inserted, namely:

"38A (1) Every affiliated college and recognised institution, shall in respect of the medium of instruction, teaching, training and examination therein, comply with the provisions made in that behalf by this Act, and the Statutes, Ordinances and Regulations made under it.

(2) If any affiliated college or recognised institution contravenes the provisions of sub-section (1), then notwithstanding anything contained in the other provisions of this Act—

(a) the rights conferred on such college or institution by the affiliation or recognition shall stand withdrawn from the date of such contravention, and

(b) such college or institution shall cease to be an affiliated college or recognised institution for the purposes of this Act.

(3) Any dispute under sub-section (1) or (2) shall be referred to the Chancellor. The Chancellor shall decide the dispute and his decision shall be final."

5. The Gujarat University (Amendment) Ordinance, 1960 is hereby Repeal of repealed and the provisions of sections 7 and 25 of the Bombay General Gujarat Ordinance No. Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an XI of enactment.
1960.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 10th December 1970 is hereby published for general information.

K. M. SATWANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 11 OF 1970.

(First published after having received the assent of the Governor in the “Gujarat Government Gazette” on the 16th December, 1970.)

An Act further to amend the Gujarat University Act, 1949.

It is hereby enacted in the Twentieth Year of the Republic of India as follows :—

1. This Act may be called the Gujarat University (Amendment) Act, 1969. Short title.

2. In section 4 of the Gujarat University Act, 1949, in clause (15), after the words “recognised institutions” the words “and to regulate the fees to be paid by the students in such colleges” shall be added.

Amendment of section 4 of Bom. L of 1949.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
Governor on the 8th March 1973 is hereby published for general information.

S. S. SHAH,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 6 OF 1973

(First published after having received the assent of the Governor in the

An Act further to amend the Gujarat University Act, 1949.

It is hereby enacted in the Twenty-third Year of the Republic of India as
follows:—

1. (1) This Act may be called the Gujarat University (Amendment) Act, 1972.
(2) It shall come into force on such date as the State Government may,
by notification in the Official Gazette, appoint.

2. In the Gujarat University Act, 1949 (hereinafter referred to as “the
principal Act”),—

(1) throughout the Act, for the word “Senate” wherever it occurs, the word
“Court” shall be substituted;
(2) throughout the Act, for the word "Syndicate" wherever it occurs, the word "Executive Council" shall be substituted.

3. In section 2 of the principal Act,—

(1) after clause (I), the following clauses shall be inserted, namely:

"(IA) "approved institution" means an institution approved under section 35A;

(IB) "autonomous college" means a college which exercises the powers conferred on it under section 38B;

(IC) "autonomous recognized institution" means a recognized institution which exercises the powers conferred on it under section 38B;

(ID) "autonomous University Department" means a University Department which exercises the powers conferred on it under section 38B;";

(2) after clause (3), the following clause shall be inserted, namely:

"(3AA) "Department" means a department designated as such by Ordinances with reference to a subject or a group of subjects;";

(3) after clause (3A), the following clause shall be inserted, namely:

"(3B) "Head of Department" means a teacher principally responsible for instruction, training or research in a department;";

(4) for clause (11), the following clause shall be substituted, namely:

"(11) "Statutes", "Ordinances", "Regulations" and "Rules" mean respectively the Statutes, Ordinances, Regulations and Rules of the University made under this Act;";

(5) in clause (12), for the words "a recognized institution" the words "a recognised or approved institution" shall be substituted.

(6) in clause (15), for the word "Schedule" the word and figure "Schedule I" shall be substituted.

4. For section 4 of the principal Act, the following shall be substituted, namely:

"4. Subject to such conditions as may be prescribed by or under the provisions of this Act, the University shall have the following powers, namely:

(I) to provide for instruction, including correspondence courses, teaching and training in such branches of learning and courses of study as it may think fit, to make provision for research, advancement and dissemination of knowledge, and to conduct special under-graduate courses for talented students;

(2) to make such provision as would enable affiliated colleges, recognised institutions and approved institution to undertake specialization of studies;"
to establish, maintain, take over by agreement and manage colleges, departments, centres and institutes of research or specialized studies;

(4) to organize common laboratories, libraries, museums and other equipment for teaching and research;

(5) to establish within the University area or outside that area such field stations, specialized laboratories and other units for research and instructions as are necessary for the furtherance of its objects;

(6) to create such teaching, administrative and other posts as the University may deem necessary from time to time and to make appointments thereto;

(7) to institute professorships, readerships, lecturerships and other posts of teachers required by the University;

(8) to appoint or recognize persons as professors, readers, or lecturers, or otherwise as teachers of the University;

(9) to guide teaching and research work in colleges, University Departments, University centres and recognised institutions;

(10) to lay down the courses of instruction for the various examinations;

(11) to institute degrees, diplomas and other academic titles and distinctions;

(12) to hold examinations or tests and confer degrees and diplomas on, and grant certificates to, persons who —

(a) have pursued approved courses of study in the University or in an affiliated college, unless exempted therefrom, in the manner prescribed by the Statutes, Ordinances, Regulations and Rules and have passed the examinations or tests prescribed by the University, or

(b) have carried on research under conditions prescribed by the Statutes, Ordinances, Regulations or Rules;

(13) to confer honorary degrees or other academic distinctions in the manner laid down by Statutes;

(14) to grant such diplomas to, and to provide such lectures, instruction and training to, persons who are not enrolled students of the University, as may be determined by the Statutes, Ordinances, Regulations and Rules;

(15) to withdraw or cancel any degree, diploma or certificate conferred or granted by the University in the manner prescribed by Statutes;

(16) to associate or admit educational institutions with or to the privileges of the University by way of affiliation, recognition or approval;
(17) to withdraw or modify either in whole or in part, affiliation, recognition or approval of educational institutions;

(18) to submit to the State Government proposals for conferment of autonomy on any affiliated college or a University college, or a University Department or a recognized institution entitling it to privileges in the matters of admission of students, prescribing the courses of study, imparting instruction teaching and training in the courses of study, the holding and conduct of examinations and the powers to make necessary rules for the purpose;

(19) to recommend to the State Government withdrawal of autonomy conferred on any affiliated college, recognized institution or a University College or Department;

(20) to inspect colleges, recognized institutions and approved institutions and to take measures to ensure that proper standards of instruction, teaching and training are maintained in them and that adequate library and laboratory provisions are made therein;

(21) to lay down and regulate the salary scales, allowances, and other conditions of service of the members of the teaching, other academic and non-teaching staff of the University;

(22) to lay down and regulate the salary scales, allowances and other conditions of service of the members of the teaching, other academic and non-teaching staff in the affiliated colleges and recognized and approved institutions;

(23) to provide for the establishment and recognition of Students' Unions or associations of teachers, academic staff or other employees of the University, affiliated colleges and recognized institutions;

(24) (a) to control and co-ordinate the activities of, and to give financial aid to, affiliated colleges and recognized and approved institutions, and

(b) to regulate the fees to be paid by the students in affiliated colleges, and recognized and approved institutions;

(25) to hold and manage trusts and endowments;

(26) to institute and award fellowships, travelling fellowships, scholarships, studentships, medals, prizes and other awards;

(27) to make special provision for the spread of University education among classes and communities which are educationally backward;

(28) to lay down courses of study to meet the requirements of rural planning, development and reconstruction and to provide for instruction, teaching and training in such courses;

(29) to make special provision for disseminating knowledge and promoting arts and culture;
(30) to fix, to demand and to receive or recover such fees and other charges as may be prescribed by Ordinances;

(32) to establish, maintain and manage hostels;

(32) to recognize hostels not maintained by the University, to inspect such hostels and to withdraw recognition therefrom;

(33) to co-ordinate, supervise, regulate and control the residence, conduct and discipline of the students of the University and to make arrangements for promoting their health and general welfare;

(34) to take disciplinary action against the students of the University and to impose such punishments upon them as may be deemed fit for breach of discipline or misconduct, within or outside the University, including the use of unfair means at an examination or in relation thereto by themselves or by any other persons or abetment thereof;

(35) to conduct, co-ordinate, supervise, regulate and control post-graduate teaching and research work in the University Departments, affiliated colleges and institutions recognized or approved by the University;

(36) to co-ordinate, supervise, regulate and control the conduct of under graduate teaching and instruction in the affiliated colleges and to undertake the same in University colleges;

(37) to institute and manage—

(a) Printing and Publication Department;
(b) University Extension Boards;
(c) Information Bureaux, and
(d) Employment Bureaux;

(38) to make provision—

(a) for Continuing Education, Adult Education, Extra-Mural teaching, Extension Services and other recognized educational activities;

(b) for physical education, National Cadet Corps, National Service Scheme, National Sports Organization, military training and such other recognized activities;

(c) for Students’ Unions; and

(d) for sports and athletic activities;

(39) to co-operate with any other universities, authorities or associations or any other public or private bodies in such manner and for such purposes as the University may determine;

(40) to make arrangements for training for competitive examinations for recruitment of services under the Union and State Governments;
(41) to promote the development of the study of Gujarati and Hindi (in Devnagari script) and the use of Gujarati or Hindi (in Devnagari script) or both, as the media of instruction and examination;

(42) to acquire, hold, manage and dispose of any property movable and immovable, including trust or endowed property within or outside the University area, for the purposes or objects of the University and to invest any funds representing such property in such manner as the university thinks fit;

(43) to raise public loans on the security of the assets of the University for the purposes of the University, with the previous approval of the State Government;

(44) to enter into any agreement for the incorporation in the University of any other institution and for taking over its rights, properties and liabilities and for any other purpose not repugnant to this Act;

(45) to do all such other acts and things, whether incidental to the powers aforesaid or not, as may be requisite in order to further the objects of the University and generally to cultivate and promote Arts, Science and other branches of learning and culture.”.

5. In section 6 of the principal Act, the word “title” occurring at both the places shall be deleted.

6. In section 8 of the principal Act,—

(a) in item (iii) for the word “Rector” the word “Pro-Vice-Chancellor” shall be substituted;

(b) in item (v), the word “and” shall be deleted;

(c) after item (v), the following item shall be inserted, namely:

“(v-a) The University Librarian, and”.

7. In section 10 of the principal Act,—

(1) for sub-section (1) the following sub-section shall be substituted, namely:

“(1) The Chancellor shall, in consultation with the State Government, nominate the Vice-chancellor from amongst three persons recommended by the Court.

Provided that no person who has completed the age of sixty-five years or who if recommended would complete the age of sixty-five years at the time of his appointment shall be recommended by the Court.”;

(2) for sub-section (2), the following sub-section shall be substituted, namely:

“(2) The Vice-Chancellor shall hold office for a term of five years and he shall not be eligible for nomination for a further term in the University.”;
(3) for sub-section (3), the following sub-section shall be substituted, namely:

"(3) (a) During the leave or absence of the Vice-Chancellor, or

(b) in the event of a permanent vacancy in the office of the Vice-Chancellor, until an appointment is made under sub-section (2) to that office, the Pro-Vice-Chancellor, if any, and in the absence of the Pro-Vice-Chancellor one of the Deans nominated by the Chancellor for that purpose shall carry on the current duties of the office of the Vice-Chancellor."

8. For section 12 of the principal Act, the following shall be substituted, namely:

"12. (1) The Court may, by resolution, decide whether appointment shall or shall not be made to the office of the Pro-Vice-Chancellor.

(2) If the Court decides that appointment shall be made to the office of the Pro-Vice-Chancellor, the Pro-Vice-Chancellor shall be appointed by the Chancellor, on the recommendation of the Vice-Chancellor.

(3) No person who has completed the age of sixty-five years shall be eligible for appointment as Pro-Vice-Chancellor.

(4) The Pro-Vice-Chancellor shall hold office for a term of five years or for a term expiring on the date on which he shall complete the age of sixty-five years, whichever is less.

(5) The Pro-Vice-Chancellor shall be a whole-time salaried officer and his emoluments and conditions of service shall be such as shall be determined by the Statutes:

Provided that the emoluments and conditions of service of any holder of such office shall not be varied to his disadvantage after his appointment except with his consent.

(6) The Pro-Vice-Chancellor shall be the principal inspecting officer of the University and shall exercise such of the powers and perform such of the duties of the Vice-Chancellor as the Vice-Chancellor may either specially or generally confer or impose on him, with the approval of the Executive Council.

(7) The Pro-Vice-Chancellor shall preside—

(a) in the absence of the Chancellor and the Vice-Chancellor at the meetings of the Court, and

(b) in the absence of the Vice-Chancellor at the meetings of any other authority of the University or a Committee thereof."

9. In section 13 of the principal Act, for the words "in accordance with the Amendments to be framed in this behalf and his emoluments" the words "in accordance with the recommendation made by the Selection Committee to be constituted by the Executive Council in the manner prescribed by Statutes and his qualifications, emoluments" shall be substituted.
10. For section 15 of the principal Act, the following section shall be substituted, namely:

"15. The following shall be the authorities of the University, namely:—

(i) The Court,

(ii) The Executive Council,

(iii) The Academic Council,

(iv) The Faculties,

(v) The Boards of University Teaching and Research,

(vi) The Boards of Studies,

(vii) The Board of Extra-Mural Studies.

(viii) The Board for Students' Welfare,

(ix) The Board for Hostels' Management,

(x) The Academic Planning Board,

(xi) Such other bodies of the University as may be declared by the Statutes to be the authorities of the University."

11. For section 16 of the principal Act, the following section shall be substituted, namely:

"16. (I) The Court shall consist of the following members, namely:—

Class I Ex-Officio members,

(A) University Officers.

(i) The Chancellor,

(ii) The Vice-Chancellor,

(iii) Ex-Vice-Chancellors of the University residing in the State,

(iv) The Pro-Vice-Chancellor, if any,

(v) The Registrar

(vi) The University Librarian;

(B) Others—

(i) The Director of Education, or an officer not below the rank of a Joint Director of Education designated by such Director;

(ii) The Director of Technical Education, or an officer not below the rank of a Joint Director of Technical Education designated by such Director;

(iii) The Director of Health and Medical Services, or an officer not below the rank of a Joint Director of Health and Medical Services, designated by such Director;

(iv) The Director of Manpower Employment and Training, if any, or an officer not below the rank of a Joint Director of Manpower Employment and Training designated by such Director;

Class II—Ordinary Members

(A) Elected as specified below:—

(i) two members by the Gujarat Legislative Assembly from amongst its members;

(ii) one member by each of the following bodies from amongst its members, namely:

(a) The Municipal Corporation of the City of Ahmedabad,
(b) The Chamber of Commerce, Ahmedabad,
(c) The Registered Trade Unions in the University area in the manner specified in the Statutes,

(iii) one member by Head Masters of secondary schools within the University area from amongst themselves in the manner specified in the Statutes;

(iv) one member by secondary teachers of high schools excluding head masters thereof within the University area from amongst themselves in the manner specified in the Statutes;

(v) one member each elected facultywise by registered graduates in each of the Faculties from amongst themselves in the manner specified in the Statutes:

Provided that the number of such members shall not exceed ten and if the number of Faculties exceeds ten, the Faculties shall be suitably grouped in ten groups in the manner specified in the Statutes for the purpose of electing ten such members;

(vi) one member each by—

(a) the Bar Council of the State of Gujarat from amongst its members,
(b) the Gujarat Medical Council from amongst its members,
(c) the Institute of Engineers (India) Gujarat Centre from amongst its members;

(vii) three members by the governing bodies of colleges affiliated to the University in the manner specified in the Statutes, as follows:—

(a) one member by the governing bodies of such colleges situated within the limits of the City of Ahmedabad as constituted under the Bombay Provincial Municipal Corporations Act, 1949, and

(b) two members of the governing bodies of such colleges situated outside the limits of the City of Ahmedabad;

(viii) forty-two members by teachers of affiliated colleges (excluding Deans of Faculties and Principals of Colleges), of whom fourteen shall be teachers having teaching experience of less than ten years in a college or in any University established by law in the State, from amongst themselves in the manner specified in the Statutes;

(ix) such number of Principals of affiliated colleges, not exceeding thirty five, as may be fixed in the proportion of one for every four Principals of such colleges, from amongst themselves in the manner specified in the Statutes.
(B) (i) Twelve students to be elected in the manner specified in the Statutes, as follows, namely:

(a) one member each elected by post-graduate students of each of the Faculties of Arts, Science and Commerce from amongst themselves,

(b) one member each elected by undergraduate students of each of the Faculties of Arts, Science and Commerce from amongst themselves,

(c) five members, elected Faculty-wise from amongst themselves by post graduate and undergraduate students of each of the Faculties other than the Faculties of Arts, Science and Commerce:

Provided that if the number of such Faculties exceeds five, the Faculties shall be suitably grouped in five groups in the manner specified in the Statutes for the purpose of electing five such members,

(d) one member elected by the Gujarat University Vidyarthi Sansad from amongst those members of the Sansad who are students;

Provided that where a student has been a member for any two academic years, he shall not be eligible for re-election thereafter,

(ii) one representative of the members of non-teaching staff of the University, affiliated colleges, recognised institutions and approved institutions to be elected in the manner specified in the Statutes:

Provided that for the purpose of election of Ordinary members a person entitled to stand as a candidate or to vote in more than one constituency shall before such date as may be appointed by the statutes, elect the constituency from which he desires to stand as a candidate or to vote at the election and shall not be entitled to stand or vote in more than one constituency.

(C) Two members to be elected in the manner specified by the Statutes from amongst themselves by donors each donating money or property of the value of not less than such sum of rupees as may be specified in the Statutes—

(a) to, or for purposes of, the University, or

(b) to, or for purposes of, a college or institution affiliated to or recognised by the University, irrespective of whether the donation was made before or after such affiliation or recognition:

Provided that the right of electing members on the Court shall not extend beyond the period of twenty years from the date of acceptance of such donation by the college, institution or, as the case may be, the University.

Explanation.—For the purpose of this paragraph, the value of property means the market value of the property at the date of acceptance and the decision as to market value shall rest with the Executive Council and shall be final.

(D) (i) Twelve members nominated by the Chancellor as follows, namely:

(a) four Deans of faculties.
(b) three Professors of University Departments;

(c) three University teachers other than professors of University Departments;

(d) two heads of recognized institutions:

Provided that the nomination of such members by the Chancellor shall be made by rotation from amongst the class of persons eligible for nomination,

(ii) eight members nominated by the Chancellor from amongst distinguished educationists, social workers, representatives of backward communities, women and such other class of persons.

(2) The term of office of elected members other than those referred to in clause (i) of paragraph (B) in class II and of the nominated members referred to in paragraph (D) in class II shall be five years and of the members referred to in clause (i) of paragraph (B) in class II shall be for one academic year:

Provided that every person elected under paragraph (A) or paragraph (B) in Class II or nominated under clause (i) of paragraph (D) in Class II shall continue to hold office of a member of the Court so long only as he is a member of the electing body or, as the case may be, bodies or is a Principal or a headmaster or a secondary teacher of a high school or a teacher or a student, or Dean of Faculty or Professor of University Department, or University teacher or a head of a recognized institution, as the case may be."

12. For section 18 of the principal Act, the following section shall be substituted, namely:

"18. Subject to such conditions as may be prescribed by or under the provisions of this Act, the Court shall exercise the following powers and perform the following duties, namely:

(1) to consider and to decide matters of general policy relating to the progress and development of the University;

(2) to suggest steps to be taken by the authorities of the University in pursuance of the policy decided upon by the Court;

(3) to suggest the establishment of new areas of teaching and research;

(4) to institute, confer or grant on the recommendations of the Executive Council and the Academic Council, degrees, diplomas and certificates;

(5) to confer, on the recommendations of the Executive Council and the Academic Council, honorary degrees, or other academic distinctions;

(6) to make, amend or repeal Statutes;"
(7) to consider, record, cancel or refer back, but not to amend, Ordinances;
(8) to consider and pass resolutions on the annual reports, annual accounts and financial estimates;
(9) to consider the annual audited accounts and to make suggestions thereon, if any;
(10) to raise, on the recommendation of the Executive Council, public loans on the security of the assets of the University, with the previous approval of the State Government;
(11) to elect office-bearers and authorities as provided in this Act and the Statutes;
(12) to elect members to the various authorities of the University as prescribed by the Statutes;
(13) to make provision relating to the use of Gujarati or Hindi (in Devnagari script) or both as media of instruction and examination;
(14) to institute on the recommendations of the Executive Council and the Academic Council, any Departments and Faculties in the University;
(15) to submit to the State Government, on the recommendation of the Executive Council, proposals for the conferment of autonomy on any affiliated college or a recognized institution or a University Department or University college, entitling it to privileges in the matters of admission of students, prescribing the courses of study, imparting instruction, teaching and training in the courses of study, the holding and conduct of examinations and the powers to make necessary rules for the purpose;
(16) to recommend to the State Government withdrawal of autonomy conferred on any affiliated college, recognized institution or a University college or Department;
(17) to sanction the transfer of any immovable property on the recommendation of the Executive Council;
(18) to exercise such other powers and perform such other duties as are or may be conferred or imposed upon it by or under this Act."

13. For section 19 of the principal Act, the following section shall be substituted, namely:

"19. (I) The Executive Council shall consist of the following members, namely:

(i) The Vice-Chancellor, Ex-Officio Chairman;
(ii) The Pro-Vice-Chancellor, if any;
(iii) The Director of Education, and if he is unable to attend, the officer designated under clause (i) of paragraph (B) of Class I of sub-section (I) of section 16;"
(iv) One Dean of a Faculty nominated by the Vice-Chancellor, by rotation from amongst the Deans of Faculties;

(v) Three persons elected by the Court from amongst its members who are not teachers;

(vi) Two University Professors elected by the Court from amongst its members;

(vii) Three Principals of affiliated colleges elected by the Court from amongst its members;

(viii) One teacher of a University Department, other than a Professor, elected by the Court from amongst its members;

(ix) Three teachers of affiliated colleges, other than Principals, elected by the Court from amongst its members;

(x) Two members of the Academic Council who are teachers elected by the Academic Council from amongst the members of the Court;

(xi) Two persons, not being teachers nominated by the Chancellor from amongst the members of the Court;

(xii) One representative of the governing bodies of affiliated colleges elected by the Court from amongst its members;

Provided that a member nominated under clause (iv) or (xi) or elected under clauses (v) to (x) and (xii) shall cease to hold office as such member if he ceases to be a member of the Court or, as the case may be, of the Academic Council or to be a Dean, a University Professor, a University teacher, a Principal, or, as the case may be, a teacher.

(2) The term of office of the elected and nominated members shall be three years."

14. For section 20 of the principal Act, the following section shall be substituted, namely:

"20. (1) Subject to such conditions as may be prescribed by or under the provisions of this Act, the Executive Council shall exercise the following powers and perform the following duties, namely:

(i) to hold, control and administer the property and funds of the University;

(ii) to enter into, vary, carry out and cancel contracts on behalf of the University in the exercise or performance of the powers and duties assigned to it by or under this Act or Statutes;

(iii) to determine the form, and provide for the custody and regulate the use, of the common seal of the University;
(iv) to administer the funds placed at the disposal of the University for specific purposes;

(v) to frame the annual financial estimates of the University and to place them before the Court for suggestions;

(vi) (a) to adopt the annual financial estimates after considering the suggestions, if any, of the Court,

(b) to reduce the amount of any budget grant,

(c) to sanction the transfer of any amount within a budget grant from one minor head to another, or from a subordinate head under one minor head to a subordinate head under another minor head, and

(d) to sanction the transfer of any amount within a minor head from one subordinate head to another, or from one primary unit to another;

(vii) to make provision for buildings, premises, furniture, apparatus and other means needed for carrying on the work of the University;

(viii) to accept, on behalf of the University, bequests, donations and transfers of any movable or immovable property to the University;

(ix) to transfer any movable or immovable property on behalf of the University;

(x) to recommend to the Court the raising of public loans on the security of the assets of the University, with the previous approval of the State Government;

(xi) to manage and regulate the finances, accounts and investments of the University;

(xii) to institute and manage—

(a) Printing and Publication Department,

(b) University Extension Boards,

(c) Information Bureaux,

(d) Employment Bureaux;

(xiii) to make provision—

(a) for extra-mural teaching and extension courses and research and other recognized educational activities,

(b) for Continuing Education and Adult Education,

(c) for physical education, National Cadet Corps, National Service Scheme, National Sports Organisation, military training and such other recognized activities;
(xiv) to manage and maintain colleges, departments, institutes of research or specialized studies, laboratories, libraries, museums and hostels of the University;

(xv) to establish within the University area or outside that area such field stations and specialized laboratories and such other units for research and instructions as are necessary for the furtherance of the objects of the University;

(xvi) to recognize hostels, to inspect such hostels and to withdraw recognition therefrom;

(xvii) to provide housing accommodation for University teachers and other employees, to the extent the finances of the University permit;

(xviii) to register high schools situate outside the State of Gujarat as may be provided by Statutes;

(xix) to affiliate colleges and to approve institutions as may be provided by Statutes;

(xx) to arrange for, and to direct, the inspection of affiliated colleges, recognized and approved institutions and hostels and to issue instructions for maintaining their efficiency and for ensuring proper conditions of employment, including salary scales and allowances for the members of their teaching, other academic and non-teaching staff;

(xxi) (a) to recognize institutions of research or specialized studies;

(b) to withdraw, either in whole or in part, or to modify the rights conferred on a college by affiliation or on an institution by recognition or approval;

(c) to recommend to the State Government withdrawal or reduction of a grant to a college which makes default in carrying out the conditions of affiliation;

(xxii) to recommend to the Court on the advice of Academic Council the conferment of autonomy on any affiliated college, a University College, a University Department or a recognized institution entitling it to privileges in the matters of admission of students, prescribing the courses of study, imparting instruction, teaching and training in the courses of study, the holding and conduct of examinations and the powers to make necessary rules for these purposes;

(xxiii) (a) to control and co-ordinate the activities of, and to give financial aid to, affiliated colleges and recognized or approved institutions, and,

(b) to regulate the fees to be paid by the students in affiliated colleges and recognized or approved institutions;
(xxiv) to call for reports, returns and other information from colleges, recognized or approved institutions, or hostels;

(xxxii) to supervise and control the residence, conduct and discipline of the students of the affiliated colleges, University colleges and University departments, and recognized and approved institution and to make arrangements for promoting their health and general welfare, and to take disciplinary action against the students;

(xxxiv) to recommend to the Court the institution and conferment or grant of degrees, diplomas and certificates, in the manner prescribed by Statutes;

(xxxvii) to recommend to the Court the conferment of honorary degrees and other academic distinctions in the manner prescribed by Statutes;

(xxxviii) to institute and award fellowships, travelling fellowships, scholarships, studentships, medals, prizes and other awards;

(xxix) to appoint academic, administrative and other staff of the University, fix their emoluments, and define their duties and conditions of service and to take disciplinary action against them;

(xxx) to recognize a member of the staff of an affiliated college or recognized or approved institution as a professor, reader, lecturer or teacher of the University and to withdraw such recognition;

(xxxi) to appoint examiners, to fix their remuneration and to arrange for the conduct and publication of results of University examinations and other tests;

(xxxii) to fix, demand and receive such fees and other charges as may be prescribed by Ordinances;

(xxxiii) to make, amend and cancel Ordinances;

(xxxiv) to make provision for instruction, teaching and training in such branches of learning and courses of study as it may think fit, for research and for the advancement and dissemination of knowledge;

(xxxv) to make such provision as will enable affiliated colleges and recognized or approved institutions to undertake specialization of studies;

(xxxvi) to organise and make provision for common laboratories, libraries, museums and other equipment for teaching and research;

(xxxvii) to institute professorships, readerships, lecturerships and posts of teachers required by the University;

(xxxviii) to lay down and regulate salary scales, allowances and conditions of service of officers, members of the teaching, other academic and non-teaching staff of the University;
(xxviii) to lay down and regulate the salary scales, allowances and conditions of service of the members of the teaching, other academic non-teaching staff of affiliated colleges and recognised or approved institutions;

(zd) to recommend to the Court the institution of new Departments and Faculties in the University;

(zd) to enter into any agreement for the incorporation in the University of any other institution and for taking over its rights, properties and liabilities and for any other purpose not repugnant to this Act;

(zd) to exercise such other powers and perform such other duties as may be conferred or imposed on it by or under this Act, Statutes, Ordinances and Regulations;

(zd) to exercise all powers of the University not otherwise provided for in this Act or the Statutes and all other powers which are requisite to give effect to the provisions of this Act or the Statutes.

(2) The Executive Council shall not transfer any immovable property in exercise of its power under clause (zd) of sub-section (1) except with the previous sanction of the Court; and no transfer of immovable property which is not made with such previous sanction shall be binding on the University.

(3) The powers and duties under clauses (zd) to (xvi), (xxvii) to (xxx), (xxxviii) to (xxxvi), and (zd) of sub-section (1) shall not be exercised by the Executive Council except upon the recommendations made by the Academic Council.

(4) The Executive Council may by Ordinances appoint committees to carry out its administrative work and define their constitution, functions and tenures.

(5) The Executive Council shall make a report of every case of acceptance of property under clause (xiii) of sub-section (1) to the Court.”.

15. For section 21 of the principal Act, the following section shall be substituted, namely:—

“21. (1) The Academic Council shall consist of the following members, namely:—

(i) The Vice Chancellor, ex-officio Chairman;

(ii) The Pro-Vice Chancellor, if any,

(iii) The Deans of Faculties,
(iv) Five representatives of University Professors and Heads of University Departments elected by them from amongst themselves, in the manner specified in the Statutes,

(v) Two persons nominated by the Executive Council from amongst its members,

(vi) Not more than eighteen Chairmen of Boards of Studies nominated by the Vice-Chancellor by rotation, in the manner specified in the Statutes;

(vii) Two representatives of Heads of recognised institutions elected by them from amongst themselves, in the manner specified in the Statutes:

Provided that a member specified in any of the clauses (iii) to (vii) shall cease to hold office as such member if he ceases to be a Dean of a Faculty, a University Professor, Head of a University Department, a member of the Executive Council, the Chairman of a Board of Studies or, as the case may be, a Head of a Recognised Institution.

(2) As soon as the Academic Council is constituted under sub-section (1) it may co-opt as its additional members two eminent persons who are experts in any of the subjects taught in the University, whether they are or are not connected with the University as its members, teachers or otherwise.

(3) The term of office of the members of the Academic Council other than ex-officio members and members specified in clause (vii) shall be three years and that of the members specified in clause (vi) shall be one year."

16. For sub-section (2) of section 22 of the principal Act, the following sub-section shall be substituted, namely:

"(2) Without prejudice to the generality of the foregoing provisions and subject to such conditions as may be prescribed by or under the provisions of this Act, the Academic Council shall exercise the following powers and perform the following duties, namely:

(i) to approve Regulations made by the Faculty concerned laying down courses of study;

(ii) to approve Regulations made by the Faculty concerned laying down special courses of study;

(iii) to arrange for co-ordination of studies and teaching in affiliated colleges and recognised and approved institutions;

(iv) to promote research within the University;

(v) to approve proposals for allocating subjects to the Faculties;
(vi) to make proposals for the establishment of University Departments, Institutions of Research and specialized studies, libraries, laboratories and museums;

(vii) to approve and to recommend proposals for the institution of professorships, readerships, lecturerships and any other posts of teachers required by the University and for prescribing the duties of such posts;

(viii) to approve and to recommend proposals for the institution of fellowships, travelling fellowships, scholarships, studentships and medals and other awards and to make Regulations for their award;

(ix) to make Regulations regarding the examinations of the University and the conditions on which students shall be admitted to them;

(x) to make and approve Regulations prescribing the equivalence of examinations;

(xi) to approve Regulations prescribing the manner of granting exemption from approved courses of study in the University or in affiliated colleges for qualifying for degrees, diplomas and certificates;

(xii) to recommend to the Executive Council, the institution, conferment and grant of degrees, diplomas and certificates in the manner prescribed by Statutes;

(xiii) to recommend to the Executive Council, the conferment of honorary degrees and other academic distinctions, in the manner prescribed by Statutes;

(xiv) to recommend to the Executive Council, the institution of Departments and Faculties;

(xv) to recommend to the Executive Council the affiliation of colleges and recognition or approval of an institution;

(xvi) to refer any academic matter to the relevant University authority or body for consideration;

(xvii) generally to advise the University on all academic matters; and

(xviii) to exercise such powers and perform such other duties as may be conferred or imposed on it by or under this Act, Statutes and Ordinances.

17. In section 23 of the principal Act,—

(1) in sub-section (1), the word “Agriculture” shall be deleted;

(2) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) Each Faculty shall consist of—

(i) All Chairmen of the Boards of Studies for the subjects comprised in the Faculty;

(ii) the University Professors of subjects comprised in the Faculty;
(iii) the members of the Court who have taught for not less than ten years at the undergraduate level or at post-graduate level in any of the subjects comprised in the Faculty;

(iv) one member who is a teacher to be elected by each Board of Studies from amongst its members other than the Chairman;

(v) one member to be elected by such of the members of the Boards of Studies for the subjects comprised in the Faculty as are students from amongst themselves;”;

(3) sub-section (3) shall be deleted;

(4) for sub-section (4) the following shall be substituted, namely:—

“(4) The term of the office of a member of a Faculty other than the member elected under clause (v) shall be such as may be prescribed by Statutes and that of the member elected under clause (v) shall be for the academic year in which he is elected.”.

18. In the principal Act, after section 23, the following section shall be inserted, namely:—

“23A. (1) Each Faculty shall have the general control and power of regulation of, and be responsible for, the maintenance of standards of teaching and examinations of the University for the subject comprised in it.

(2) Without prejudice to the generality of the foregoing provision and subject to such conditions as may be prescribed by or under the provisions of this Act, each Faculty shall exercise the following powers and perform the following duties, namely:—

(i) to make Regulations in consultation with the Boards of Studies concerned laying down courses of study in the Faculty;

(ii) to make Regulations regarding special courses of study in the Faculty;

(iii) to make Regulations for the standards of passing the relevant examinations in the Faculty and for awarding classes at such examinations;

(iv) to make proposals for promoting research in the subjects assigned to the Faculty;

(v) to make proposals for allocating subjects to the Faculty;

(vi) to make proposals for the establishment of departments, institutes of research and specialised studies, libraries, laboratories and museums concerned with the Faculty;
(vii) to make proposals for the institution of professorships, readerships, lectureships and any other posts of teachers in the Faculty and for prescribing the duties of persons occupying such posts;

(viii) to make proposals for the institution of fellowships, travelling fellowships, scholarships, studentships, medals, prizes and other awards, and to make Regulations for their grant;

(ix) to make Regulations for the minimum teaching work for every subject and the minimum laboratory work and any other prescribed work to be done by students for any subject in the Faculty;

(x) to make Regulations prescribing the manner of granting exemption from approved courses of study in the University or in affiliated colleges for qualifying for degrees, diplomas and certificates in the Faculty;

(xi) to exercise such other powers and perform such other duties as may be conferred or imposed on it by this Act, Statutes, Ordinances and Regulations; and

(xii) generally to advise the University on all academic matters pertaining to the courses of study in the Faculty.”.

19. In section 24 of the principal Act—

in sub-section (1), the portion beginning with the words “who are members of the Senate” and ending with the words “by the Statutes” shall be of 1949.

deleted;

(2) after sub-section (1), the following sub-sections shall be inserted, namely:

“(IA) The Dean shall hold office for a term of three years and shall be eligible for being re-elected to that office for a further term of three years only.

(1B) The Dean shall exercise such powers and perform such functions and duties as may be prescribed by the Statutes.”.

20. In the principal Act, after section 24, the following new section shall be inserted, namely:

“24A. (1) For the purpose of organizing and co-ordinating the post-graduate Boards of instruction, teaching and training in the University area there shall be such number of Boards of University Teaching and Research, and dealing with such subjects as may be prescribed by the Statutes.

(2) The constitution of each of these Boards and the term of office of its members shall be such as may be prescribed by the Statutes.

(3) Subject to such conditions as may be prescribed by or under the provisions of this Act, a Board of University Teaching and Research shall exercise the following powers and perform the following duties, namely:

(i) to maintain standards of Post-graduate teaching and Research;
(ii) to advise the Boards of Studies regarding any trends in post-graduate syllabi, instructions and any other developments;

(iii) to make recommendations regarding the admission to, and evaluation of Research Degrees;

(iv) to make recommendations regarding the regulations of Ph. D. Degrees;

(v) to make recommendations regarding the qualifications and number of the post-graduate teachers and Research Guides or Supervisors;

(vi) to approve the subjects of research and to suggest panels of names of examiners for research thesis;

(vii) to make any other recommendation regarding organisation, co-ordination and improvement of post-graduate teaching and Research in the University as a whole.

21. In section 25 of the principal Act,—

(1) for sub-section (2), the following sub-section shall be substituted, namely:

"(2) The constitution of each Board and the term of office of its members shall be such as may be prescribed by the Statutes."

(2) sub-section (4) shall be deleted;

(3) for sub-section (5), the following sub-sections shall be substituted, namely:

"(5) Subject to such conditions as may be prescribed by or under the provisions of this Act and Statutes, the Boards of Studies shall exercise the following powers and perform the following duties, namely:

(i) to recommend courses of studies in the subject or subjects, with which the Board is concerned (hereinafter in this sub-section referred to as "the subject");

(ii) to recommend and prescribe, where necessary, books for study in the subject;

(iii) to recommend programmes for extension service and research in the subject;

(iv) to recommend the organisation of seminars, refresher courses and workshops to the Dean of Faculty;

(v) to recommend programmes for experiments and research in the courses of study prescribed in the subject;

(vi) to recommend schemes for preparation and translation of books in the subject and suggest bibliographies of books for study;

(vii) to propose Regulations pertaining to the courses of study and examinations in the subject;"
(viii) to review periodically the terminology current in the subject;

(ix) to prepare panels of examiners for the subject at different examinations, including the panels of applicants who fulfil the qualifications laid down by the Academic Council for appointment as examiners, and to suggest from among the panels, persons particularly suited for any branch or any paper of a subject;

(x) to bring to the notice of the relevant University authority important matters connected with examinations in the subject and also to address the Faculty concerned on any matters connected with the improvement of courses in the subject;

(xi) to exercise such other powers and perform such other duties as may be prescribed by Statutes.

Any two or more Boards may, and, at the request of the Executive Council or the Academic Council or the Dean of the Faculty, shall meet and make a joint report upon any matter which lies within the purview of both. In such cases, the joint meeting shall elect its own Chairman and the quorum for such a joint meeting shall include the full quorum of each Board represented, no member present being counted more than once for the purpose of determining the quorum.”

22. In section 26 of the principal Act,—

(1) in sub-section (1), for the words “Welfare and such other Boards” the words “Welfare, a Board for Hostels’ Management, an Academic Planning Board and such other Boards” shall be substituted;

(2) in sub-section (3), for the words “as prescribed by the Ordinances” the words “as prescribed by the Statutes” shall be substituted.

23. In section 28 of the principal Act, after clause (ix) the following clause shall be inserted, namely :

“(x) the maximum number of students to be admitted in a college;”.

24. In section 29 of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely :

“(1A) Notwithstanding anything contained in sub-section (1), the Statutes in Schedule II shall, on the commencement of the Gujarat University (Amendment) Act, 1972, be deemed to be the Statutes providing for the constitution of the authorities of the University specified in clauses (v), (vi), (vii), (viii), (ix) and (x) of section 15 and for other matters for which provisions have been made in the said Schedule:

Provided that the Court shall be competent to amend, repeal or add to any of these Statutes in the manner hereinafter provided at any time after the commencement of the said Act, subject however, to the condition that no such Statutes relating to the appointment of any officer or constitution of any
authority of the University shall be amended, repealed or added to before any such officer is appointed or any such authority is constituted for the first time after such commencement.

25. In section 30 of the principal Act,—

(1) in item (i), the word “titles” shall be deleted;

(2) in items (vii) and (ix), for the words “recognized institutions” the words “recognized and approved institutions” shall be substituted.

26. In section 31 of the principal Act, in sub-section (5), for the words “not less than forty members” the words “not less than one third of the members” shall be substituted.

27. In section 32 of the principal Act,—

(1) in sub-section (7), for the words “The Academic Council may, subject to the approval of the Syndicate,” the words “The Academic Council, and subject to the approval of the Academic Council, each Faculty, may” shall be substituted;

(2) in sub-section (2), for the words, brackets and letters “in clauses (vi) to (viii)” the words, brackets and letters “in clauses (v) to (xi)” shall be substituted;

(3) after sub-section (2), the following sub-section shall be added, namely:

“(3) All Regulations made by the Academic Council or any Faculty and all Rules made by any authority or Board shall have effect from such date as the authority making the Regulations or Rules, may direct:

Provided that a Regulation or a Rule which involves expenditure from the University Fund shall not be effective until it is approved by the Executive Council.”

28. In the principal Act, in Chapter VI, for the heading “AFFILIATION AND RECOGNITION” the heading “AFFILIATION, RECOGNITION AND APPROVAL” shall be substituted.

29. For section 33 of the principal Act, the following section shall be substituted, namely:

“33. (1) A college applying for a affiliation to the University shall send a letter of application to the Registrar, not later than 31st March of the year preceding the year in which the college is proposed to be started:
Provided that, on the recommendation of the Vice-Chancellor, the Executive Council may, if it is satisfied that there are special reasons to do so, after recording such reasons, entertain a letter of application sent to the Registrar after 31st March.

(2) On receipt of the letter, the Executive Council shall, in consultation with the Academic Council and after giving to the College an opportunity of stating its case, determine before 31st July following the month of March in the year first aforesaid whether the college will supply a need in the locality, having regard to the type of education intended to be provided by the college, the existing provision for the same type of education made by other colleges in the neighbourhood and the suitability of the locality where the college is to be established; and communicate the decision to the College before the said 31st July.

(3) If any question arises as to the interpretation of the expression “a need in the locality” occurring in sub-section (2) the question shall be referred by the Executive Council to the Vice-Chancellor for his decision, which shall be final.

(4) (a) Where the Executive Council determines under sub-section (2) that there is no need of the college in the locality or that the college will not supply the need of a college in the locality the college may make an appeal to the State Government against such determination before 30th September of the same year and the decision of the State Government shall be final.

(b) The State Government shall decide the appeal under clause (a) and communicate the decision to the College before 31st December of the same year.

(5) On receipt of the communication of decision that the College will supply a need in the locality the college shall be required to fulfil the following conditions, namely:

(a) that the college (other than a Government college or a college maintained by the Government) shall within such period, as may be determined by the Executive Council, be under the management of a governing body which shall include amongst its members, the Principal of the college, a representative of the University to be nominated by the Vice-Chancellor and three representatives of the teachers of the college and at least one representative each of the members of the non-teaching staff and the students of the college, to be elected respectively from amongst such teachers, members of the non-teaching staff and students;

(b) that the strength and qualifications of the teaching staff and the conditions governing their tenure of office are such as to make due provision for the courses of instruction, teaching or training to be undertaken by the college;

(c) that the building in which the college is or is to be located is suitable and that provision has been or shall be made, in conformity with the Ordinances for the residence in the college or in lodgings approved by the college, of students not residing with their parents or guardians, and for the supervision and welfare of students;
(d) that due provision is made or shall be made for a library;

(e) where affiliation is sought in any branch of experimental science, that arrangements have been or shall be made in conformity with the Statutes, Ordinances and Regulations for imparting instruction in that branch of science in a properly equipped laboratory or museum;

(f) that due provision is made as far as circumstances permit, for the residence of the Principal and other members of the teaching staff in or near the college or the place provided for the residence of students;

(g) that the financial resources of the college are such as to make due provision for its continued maintenance and efficient working;

(h) that the college rules fixing the fees (if any) to be paid by the students have not been so framed as to involve such competition with any existing college in the same neighbourhood as would be injurious to the interests of education;

(i) that for recruitment of the Principal and members of the teaching staff of the college (other than a Government college or a college maintained by Government) there is a *selection committee* of the college which shall include—

1. in the case of recruitment of the Principal, a representative of the University nominated by the Vice-Chancellor, and

2. in the case of recruitment of a member of the teaching staff of the college, a representative of the University nominated by the Vice-Chancellor and the Head of the Department, if any, concerned with the subject to be taught by such member;

(j) that the college shall comply with the Statutes, Ordinances and Regulations providing for conditions of service including salary scales and allowances, of the teaching and other academic and non-academic staff of an affiliated college;

(k) such other conditions as may be specified in the Statutes in accordance with the provisions of this Act.

(6) On receipt of communication from the college that the conditions referred to in sub-section (5) have been fulfilled, the Executive Council shall—

(a) direct an inquiry to be made by a competent person or persons as to whether the conditions and the minimum requirements for affiliation have been fulfilled by the college;

(b) make such further inquiry as may appear to it to be necessary;

(c) take after considering the report of the inquiry under clauses (a) and (b) and after consultation with the Academic Council a decision on the question whether the application should be granted or refused, either in whole or in part, before 31st January of the year next after the year in which the letter of application for affiliation is sent, stating the result of any enquiry under clauses (a) and (b):
Provided that, where the views of the Academic Council with regard to the affiliation of a College are not acceptable to the Executive Council, the Executive Council shall refer the matter again to the Academic Council, with or without its comments, and the Academic Council shall communicate again to the Executive Council its views with regard to the affiliation of the College.

(7) Where the application or any part thereof is granted the order of the Executive Council shall specify the courses of the instructions in respect of which the college is affiliated and where the application or any part thereof is refused the grounds of such refusal shall be stated.

(8) Where an application of a college or a part of such application is refused under sub-section (7) the college may make an appeal to the State Government against such refusal and the decision of the State Government in such appeal shall be final.

(9) An application under sub-section (4) may be withdrawn at any time.

(10) Notwithstanding anything contained in the foregoing provisions of this section, any college situated within the University area which immediately before the commencement of the Gujarat University (Amendment) Act, 1972 is affiliated to any other University established by law, may, at any time after such commencement, send to the Registrar a letter of application for affiliation to the University and on receipt of such letter, if the Executive Council is satisfied, after such inquiry as it deems fit, that the minimum requirements for affiliation are to a reasonable extent complied with by such college, it may, after consultation with the Academic Council and with the previous sanction of the State Government, grant affiliation to such college in such courses of instruction as it deems fit, subject to the fulfillment of the conditions referred to in sub-section (5) within such period as may be specified in the order granting affiliation.”.

30. In the principal Act, after section 33, the following new section shall be inserted, namely:

“33A. (1) Every college (other than a Government college or a college maintained by the Government) affiliated before the commencement of the Gujarat University (Amendment) Act, 1972 (hereinafter in this section referred to as “such commencement”)—

(a) shall be under the management of a governing body which shall include amongst its members the Principal of the college, a representative of the University nominated by the Vice-Chancellor, and three representatives of the teachers of the college and at least one representative each of the members of the non-teaching staff and the students of the college, to be elected respectively from amongst such teachers, members of the non-teaching staff and students, and

(b) that for recruitment of the Principal and members of the teaching staff of a college there is a selection committee of the college which shall include—
(1) in the case of recruitment of the Principal, a representative of the University nominated by the Vice-Chancellor, and

(2) in the case of recruitment of a member of the teaching staff of the college, a representative of the University nominated by the Vice-Chancellor and the Head of the Department, if any, concerned with the subject to be taught by such member.

(2) Every college referred to in sub-section (1) shall,—

(a) within a period of six months after such commencement, constitute or reconstitute its governing body in conformity with sub-section (1), and

(b) as and when occasion first arises after such commencement, for recruitment of the Principal and teachers of the college, constitute or reconstitute its selection committee so as to be in conformity with sub-section (1).

(3) The provisions of sub-section (1) shall be deemed to be a condition of affiliation of every college referred to in sub-section (1)."

31. In section 35 of the principal Act—

(i) in sub-section (2), in clause (c), for the word “equipment” the words “equipment, library facilities” shall be substituted;

(ii) in sub-section (4), the words “and make a report to that effect to the Academic Council and the Senate at their next succeeding meeting” shall be deleted.

32. In the principal Act, after section 35, the following section shall be inserted, namely:-

"35A. (1) The Executive Council shall have the power after consultation with the Academic Council, to approve an institution as an approved institution for specialized studies, laboratory work, internship, research or other academic work approved by the Academic Council under the guidance of a qualified teacher.

(2) An institution which desires to have such approval shall send a letter of application to the Registrar and shall give full information in the letter of application in respect of the following matters, namely :-

(a) the name, qualifications, experience and research work of the teacher under whom approved work is to be done;

(b) the nature of work or the subjects for which work is proposed to be done;

(c) accommodation, equipment, library facilities and the number of students for whom provision has been made or is proposed to be made;
(4) fees levied or proposed to be levied and the financial provision made for capital expenditure on buildings and equipment and for the continued maintenance and efficient working of the institution.

(3) Before taking the application into consideration the Executive Council may call for any further information which it may deem necessary.

(4) If the Executive Council decides to take the application into consideration, it may direct a local inquiry to be made by a competent person or persons authorised by it in this behalf. After considering the report made as a result of such local inquiry and making such further inquiry as may appear to it to be necessary, the Executive Council shall, after obtaining the opinion of the Academic Council grant or refuse the application or any part thereof. Where the application or any part thereof is granted, the Executive Council shall specify the subjects and courses of instruction in respect of which the institution is approved. Where the application or any part thereof is refused, the grounds of such refusal shall be stated.”.

33. In section 36 of the principal Act—

(1) in sub-section (1), for the words “affiliated college and recognised institution” the words “affiliated college, recognised institution and approved institution” shall be substituted;

(2) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) (a) There shall be an inspection committee consisting of the Pro-Vice-Chancellor, if any, as the chairman and such other members as may be appointed by the Executive Council in accordance with the Statutes.

(b) On a direction by the Executive Council in that behalf, it shall be the duty of the inspection committee to inspect an affiliated college, or as the case may be, a recognised or approved institution and make a report to the Executive Council.”;

(3) for sub-section (2), the following shall be substituted, namely:—

“(2) The Executive Council shall cause every such college or institution to be inspected from time to time by the inspection committee.”;

(4) in sub-section (3), for the words, brackets and figures “sub-section (4) of section 33 and sub-section (2) of section 35” the words, brackets, figures and letter “sub-section (5) of section 33, sub-section (2) of section 35 and sub-section (2) of section 35A” shall be substituted.

34. In section 37 of the principal Act—

(1) in sub-section (1), for the words, brackets and figure “sub-section (1) of” the words, brackets and figure “sub-section (6) of” shall be substituted;
(2) in sub-section (4), for the words "shall make a report to the senate" the following words and proviso shall be substituted, namely:

"shall by a resolution withdraw, wholly or partially, or modify, the rights conferred by affiliation:

Provided that where the views of the Academic Council with regard to the withdrawal or modification of the rights conferred by affiliation are not acceptable to the Executive Council, the Executive Council shall, before passing such resolution, refer the matter again to the Academic Council, with or without its comments and the Academic Council shall communicate again to the Executive Council its views in the matter."

(3) sub-sections (5) and (6) shall be deleted;

(4) in sub-section (7)—

(a) for the words, brackets and figure "Where by an order made under sub-section (6)" the words, brackets and figure "Where by a resolution passed under sub-section (4)" shall be substituted;

(b) for the words "in the order" at the end, the words "in the resolution" shall be substituted;

(5) after sub-section (7), the following sub-sections shall be added, namely:

"(8) Where a resolution withdrawing wholly or partially, or modifying the rights conferred by affiliation is passed under sub-section (4), a copy of the same shall be sent to the Principal of the college concerned who may make an appeal to the State Government against such resolution and the decision of the State Government in such appeal shall be final.

(9) The Executive Council may on recommendation of the Academic Council recommend to the State Government withholding or reduction of a grant to an affiliated college which on a report by an inspection committee or otherwise is found to be making persistent default in carrying out the conditions of affiliation."

Amendment of section 38 of Act 59 of 1949. 35. In section 38 of the principal Act,—

(1) for sub-section (4), the following shall be substituted, namely:

"(4) On receipt of the representation or on the expiry of the period referred to in sub-section (3), the Executive Council after considering the notice of motion, statement and representation and after such inspection by any competent person or persons authorised by the Executive Council in this behalf, and after such further inquiry as may appear to it to be necessary and after consulting the Academic Council may by a resolution withdraw or suspend recognition."

(2) sub-section (5) shall be deleted.
36. In the principal Act, after section 38, the following section shall be inserted, namely:

"38 AA. (1) The rights conferred on an institution by approval may be withdrawn or suspended for any period by the Executive Council if the institution has failed to observe any conditions of its approval or the work assigned to it is conducted in a manner which is prejudicial to the interest of education, or the teacher recognised by the University leaves the institution.

(2) Before making an order under sub-section (1) in respect of any approved institution, the Executive Council shall by notice in writing call upon the institution to show cause within one month from the date of the receipt of the notice, why such an order should not be made. The period so given for showing the cause may, if necessary, be extended by the Executive Council.

(3) On receipt of the explanation, if any, made by the institution in reply to the notice, and where no such reply is received on the expiry of the period referred to in sub-section (2), the Executive Council shall, after consulting the Academic Council and after such inquiry, if any, as may appear to it to be necessary, decide whether the approval should be withdrawn or, as the case may be, suspended and make an order accordingly."

37. In section 38A of the principal Act —

(1) for the words "recognized institution" wherever they occur the words "recognized or approved institution" shall be substituted;

(2) in sub-section (2),

(a) for the words "or recognized" the words "or recognized or approved" shall be substituted;

(b) for the words "or recognition" the words "recognition or approval" shall be substituted;

(3) in the marginal note, for the words "and recognized institutions" the words "recognized or approved institutions" shall be substituted.

38. In the principal Act, after Chapter VI the following Chapter shall be inserted, namely:

"CHAPTER VI-A

AUTONOMOUS COLLEGES. AUTONOMOUS INSTITUTIONS AND AUTONOMOUS UNIVERSITY DEPARTMENTS.

38B. (1) Any affiliated college or University college or a recognized institution or a University Department may, by a letter addressed to the Registrar, apply to the Executive Council to allow the college, institution or, as the case may be, the Department, to enjoy autonomy in the matters of admission of students,
prescribing the courses of studies, imparting instructions and training, holding of examinations and the powers to make necessary rules for the purpose (hereinafter referred to as "the specified matters").

(2) Either on receipt of a letter of application under sub-section (1) or where it appears to the Executive Council that the standards of education in any affiliated college or University college or recognized institution or University Department are so developed that it would be in the interest of education to allow the college, institution or Department to enjoy autonomy in the specified matters, on its own motion, the Executive Council, shall—

(a) for the purpose of satisfying itself whether the standards of education in such college, institution or Department are so developed that it would be in the interest of education to allow the college, institution or Department to enjoy autonomy in the specified matters—

(i) direct a local inquiry to be made by a competent person or persons authorized by the Executive Council in this behalf, and

(ii) make such further inquiry as may appear to it to be necessary;

(b) after consulting the Academic Council on the question whether the college, institution, or Department should be allowed to enjoy autonomy in the specified matters and stating the result of the inquiry under clause (a) record its opinion on that question; and

(c) make a report to the Court on that question embodying in such report the result of the inquiries, the opinion of the Academic Council and the opinion recorded by it.

(3) On receipt of the report under sub-section (2), the Court shall, after such further inquiry, if any, as may appear to it to be necessary record its opinion on the question whether the college, institution or Department should be allowed autonomy in the specified matters.

(4) The Registrar shall thereupon submit the proposals for conferring such autonomy on such college, institution or Department and all proceedings, if any, of the Academic Council, the Executive Council and the Court relating thereto, to the State Government.

(5) On receipt of the proposals and proceedings under sub-section (4), the State Government, after such inquiry as may appear to it to be necessary, may sanction the proposals or reject the proposals.

(6) Where the State Government sanctions the proposals, it shall by an order published in the Official Gazette confer on the college, institution or Department specified in the proposals, power to regulate the admission of students to the college, institution or, as the case may be, the Department, prescribing the course of studies in the college, institution or Department, the imparting of instructions, teaching and training in the course of studies, the holding of examinations and powers to make the necessary rules for the purpose after consulting the Executive Council and such other powers as may have been specified in the proposals.
(7) A college, recognized institution or University Department exercising the powers under sub-section (6) shall be called an autonomous college, autonomous recognized institution or, as the case may be, autonomous University Department.

(8) In the case of an autonomous college, autonomous recognized institution or autonomous University Department, the University shall continue to exercise general supervision over such college, institution or Department and to confer degrees on the students of the college, institution or Department passing any examination qualifying for any degree of the University.

38C. (1) For the purpose of enabling it to exercise the powers conferred on it under section 38B, an autonomous college, autonomous recognized institution or autonomous University Department shall appoint a Standing Committee consisting of—

(i) the Principal of the college, or the head of the institution or the Department, as the case may be, as its ex-officio chairman,

(ii) Heads of the Departments in the special subjects taught at degree level in the college, institution or Department, as its ex-officio members, and

(iii) such other members not exceeding five as the college, institution or Department may think fit to appoint.

(2) The Standing Committee shall exercise such of the powers of the college, institution or Department under section 38B as the college, institution or Department may delegate to it.

(3) The Standing Committee may appoint a special committee or committees for the purpose of exercising such powers and performing such functions of an authority of the University other than the Court, the Executive Council and the Academic Council, in relation to the college, institution or Department as the Standing Committee may, subject to such conditions as it thinks fit to impose, assign to it or them.

38D. (1) Every autonomous college, institution or Department shall furnish such reports, returns and other information as the Executive Council may require to enable it to judge the efficiency of the college, institution or Department.

(2) The Executive Council shall cause every autonomous college, institution or Department to be inspected from time to time by the inspection committee referred to in section 36 or by one or more competent persons authorised by it in this behalf.

38E. (1) Where in respect of an autonomous college, institution or Department the Executive Council is of opinion that the efficiency of the college, institution or Department has so deteriorated that in the interest of education it is necessary to withdraw the powers conferred on the college, institution or Department under section 38B, the Executive Council shall...
send an intimation to that effect to the Principal of the college, or head of the institution or Department stating that any explanation in writing submitted within the period specified in the intimation on behalf of the college, institution or Department will be considered by the Executive Council:

Provided that the period so specified may be extended by the Executive Council.

(2) On receipt of the explanation or on the expiry of the period referred to in sub-section (1), the Executive Council, after considering the explanation, if any, and after such inspection by a competent person or persons authorised by the Executive Council in this behalf and such further inquiry as may appear to it to be necessary and after consulting the Academic Council shall make a report to the Court.

(3) On receipt of the report under sub-section (2) the Court shall, after such further inquiry, if any, as may appear to it to be necessary, record its opinion in the matter:

Provided that no resolution of the Court recommending the withdrawal of the powers conferred under section 38B shall be deemed to have been passed by it unless the resolution has obtained the support of two-thirds of the members present at the meeting of the Court, such majority comprising, not less than one-half of the members of the Court.

(4) The Registrar shall submit the proposal and all proceedings, if any, of the Academic Council, the Executive Council and the Court relating thereto, to the State Government which, after such further inquiry, if any, as may appear to it to be necessary, shall make such order as it deems fit and communicate it to the Court.

(5) Where in the case of an autonomous college, autonomous recognized institution or autonomous University Department the rights conferred under section 38B are withdrawn by an order made under sub-section (4), the college, institution or, as the case may be, the Department shall cease to be an autonomous college, institution or Department from the date specified in the order.”

Amendment
to heading of Chapter
VII of Rom.
50 of 1948.

39. In the principal Act, in Chapter VII, in the heading for the words “WITHIN THE AHMEDABAD AREA” the words “WITHIN THE UNIVERSITY AREA” shall be substituted.

Amendment
of section 39
of Rom. 50
of 1948.

40. In section 39 of the principal Act, sub-section (2) shall be deleted.

Amendment
of section 40
of Rom. 50
of 1948.

41. In section 40 of the principal Act—

(1) for sub-section (1), the following shall be substituted, namely :

“(2) The Court may determine that all instructions, teaching and training in courses of studies in respect of which the University is competent to hold examinations shall within the University Area be conducted by the University and shall be imparted by the teachers of the University and the Court shall communicate its decision to the State Government.”;
(2) in sub-section (2) for the words “the remaining sections of this Chapter” the word and figures “section 41” shall be substituted;

(3) the Explanation shall be deleted;

(4) for the marginal note, substitute the following marginal note, namely:

“Teaching within University area.”.

42. In section 41 of the principal Act—

(1) for the words “within the Ahmedabad area” wherever they occur, the words “within the University area” shall be substituted;

(2) in sub-section (2), after the figures “63” the words, figures and letter “or approved under section 35A” shall be inserted;

(3) in sub-section (4), for the words, “constituent, recognized institutions” the words “constituent, recognized or approved institutions” shall be substituted;

(4) in sub-section (5), for the words “the Board of University Teaching” the words “the Board of University Teaching and Research” shall be substituted.

43. To section 42 of the principal Act, the following proviso shall be added, namely:

“Provided that no Statute shall be so made as to be inconsistent with the provisions of section 42A and any Statute in force immediately before the coming into force of the Gujarat University (Amendment) Act, 1972 shall, to the extent to which it is inconsistent with the said provisions, be void.”.

44. After section 42 of the principal Act, the following section shall be inserted, namely:

“42A. No student shall be ineligible for enrolment as a student of the University merely on the ground that he has not passed the examination, which he is required to pass for such enrolment, with English as one of its subjects.”.

45. For section 44 of the principal Act, the following section shall be substituted, namely:

“44. The Court may on the recommendations of the Executive Council and the Academic Council institute and confer such degrees, diplomas and other academic distinctions as may be prescribed by the Statutes.”.
46. In section 45 of the principal Act—

(i) for the words “If not less than” the words “On a recommendation of the Academic Council, if not less than” shall be substituted; and

(ii) the word “title” shall be deleted.

47. In the principal Act, for Chapter IX, the following shall be substituted, namely:

"CHAPTER IX.

COMMITTEES

47. (1) There shall be Committees for selection of different classes of full time teachers of the University including tutors and demonstrators.

(2) No person shall be appointed as full time teacher of the University except on the recommendation of the Committee.

(3) The constitution of such Committees, the term of office of members and the procedure to be followed by the Committees shall be such as may be prescribed by the Statutes.

47A. (1) There shall be formed every year a Committee for each Faculty, for the purpose of drawing up the list for appointments to University Examinerships.

(2) The constitution of the Committee, the term of office of its members and the procedure to be followed by it shall be such as may be prescribed by the Statutes.

47B. (1) There shall be formed as many Joint Consultative Committees for the purpose of promoting welfare of members of the non-teaching staff of the University, affiliated colleges and recognized institutions as may be deemed necessary by the University.

(2) The constitution of such Committees, the term of office of its members and the powers and functions of the Committees shall be such as may be prescribed by the Statutes.

47C. (1) Any of the authorities of the University referred to in section 15 may from time to time appoint such other Committees consisting of such members constituting the authority as the authority thinks fit and may refer or entrust, to any such Committee for inquiry and report or for opinion, any of the matters dealt with by the authority, and may at any time discontinue or alter the constitution of any such Committee.

(2) Notwithstanding anything contained in this Act, but subject to the approval of the appointing authority, it shall be lawful for a Committee appointed under sub-section (1) to co-opt such number of persons who are not members of the appointing authority as its members as it thinks fit."
48. In section 49 of the principal Act, after sub-section (3), the following Amendment of sub-section shall be inserted, namely:

“(3A) The Executive Council shall, having regard to the Government grants that are likely to be available, finally prepare the financial estimates for the ensuing year.”

49. In the principal Act, after section 51, the following section shall be inserted, Insertion of new section 51A in Bom. 60 of 1949.

“51A. (1) No member of the teaching, other academic and non-teaching staff of an affiliated college and recognised or approved institution shall be dismissed or removed or reduced in rank except after an inquiry in which he has been informed of the charges against him and given a reasonable opportunity of being heard in respect of those charges and until—

(a) he has been given a reasonable opportunity of making representation on any such penalty proposed to be inflicted on him, and

(b) the penalty to be inflicted on him is approved by the Vice-Chancellor or any other officer of the University authorised by the Vice-Chancellor in this behalf.

(2) No termination of service of such member not amounting to his dismissal or removal falling under sub-section (1) shall be valid unless—

(a) he has been given a reasonable opportunity of showing cause against the proposed termination, and

(b) such termination is approved by the Vice-Chancellor or any officer of the University authorised by the Vice-Chancellor in this behalf:

Provided that nothing in this sub-section shall apply to any person who is appointed for a temporary period only.”

50. In section 52 of the principal Act, for the words “on the request of the officer” the words “on the request of the University or of the officer” shall be substituted.

51. In the principal Act, after section 52, the following section shall be inserted, Insertion of new section 52A in Bom. 60 of 1949.

“52A. (1) Any dispute between the governing body and any reference of member of the teaching, other academic and non-teaching staff of dispute between an affiliated college or recognised or approved institution which is affiliated connected with the conditions of service of such member, shall, on a request of the governing body, or of the member concerned be referred to a Tribunal of Arbitration consisting of one member nominated by the go-institution verning body of the college or, as the case may be, the recognised or approved institution, one member nominated by the member concerned and an Um-pire appointed by the Vice-Chancellor.
(2) The provisions of section 52 shall, thereupon mutatis mutandis apply to such request and the decision that may be given by such Tribunal.

53. In the principal Act, after section 53, the following section shall be inserted, namely:

"53A. (1) The governing body of an affiliated college and of a recognised institution shall make adequate provisions for the benefit of the members of the teaching, other academic and non-teaching staff of such college or institution in matters of insurance, pension and provident fund or for other benefits.

(2) The subscriptions of a member of the teaching, other academic and non-teaching staff of an affiliated college or of a recognised institution, towards his provident fund and the contribution, if any, of the college or, as the case may be, of the institution towards the fund, shall be deposited in such manner and within such time as may be prescribed by the Statutes, in a Scheduled Bank as defined in the Reserve Bank of India Act, 1934 or in a Co-operative Bank as defined in the Gujarat Co-operative Societies Act, 1961, approved by the State Government for such purpose."

53. In the principal Act, in Chapter XI, after section 59 the following section shall be inserted, namely:

"59A. Nothing contained in sections 51A, 52A and 53A shall apply to a college or institution owned or maintained by the Government."

54. In the principal Act, for the Schedule, the following Schedules shall be substituted, namely:

"SCHEDULE I

[See section 2 (15).]

1. Ahmedabad District.
2. Kaira District (excluding the Sardar Patel University area comprising the area within the limits of Vallabh Vidyanagar in the Anand Taluka of that district and the area within a radius of five miles (eight kilometers) from the office of that University situated at Vallabh Vidyanagar.).
3. Panchmahals District.
4. Sabarkantha District.
5. Banaskantha District.
6. Baroda District (excluding the Maharaja Sayajirao University of Baroda area comprising the limits of the City of Baroda and territories within a radius of ten miles (sixteen kilometers) from the office of that University.).
7. Mehsana District.
8. Kutch District.
9. Gandhinagar District.

SCHEDULE II

[See section 29 (1A).]

STATUTES OF THE UNIVERSITY

1. Definitions.—In these Statutes—

(1) "Act" means the Gujarat University Act, 1949;

(2) "section" means a section of the Act;

(3) All words and expressions used herein and defined in the Act shall have the meanings respectively assigned to them in the Act.

2. Officers of the University.—(1) In addition to the officers specified in clauses (i) to (xx) of section 8 of the Act, the following shall also be the officers of the University, namely:—

(a) The Dean of Students (Men),

(b) The Dean of Students (Women), who shall be a woman, and

(c) Such number of Wardens of the University Hostels for men and women as may be determined by the Vice-Chancellor.

(2) (a) The Dean of Students, which expression shall have reference to the Dean of Students (Men) and the Dean of Students (Women), shall be appointed from amongst persons who are, or who have been, teachers of the University, not below the rank of a Professor, by the Executive Council on the recommendation of the Vice-Chancellor. The Dean shall be a whole-time employee of the University, shall hold office for a term of three years and shall be eligible for reappointment.

(b) The person who is appointed as the Dean of Students shall continue to hold his lien on the substantive post held by him.

(c) When the office of the Dean of Students is vacant or when the Dean of Students is, by reason of illness or absence for any other cause, unable to perform the duties of such office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(d) (i) The Dean of Students shall keep in constant touch with the students and, having acquainted himself with the problems and difficulties which beset them recommend to the University authority the steps to be taken to solve such problems and difficulties, and to reduce the legitimate grievances of the students.

(ii) He shall also recommend to provide for adequate amenities and facilities in affiliated or University colleges, University, Departments and recognized or approved institutions, for prosecution of studies of the students.

(iii) He shall act as a liaison between the Vice-Chancellor on the one hand and the students on the other.

(e) The Dean of Students (Women) shall perform the duties specified in sub-clause (d) of clause (2) in relation to women students.
3. Constitution of Boards of University Teaching and Research.—(1) Each Board of University Teaching and Research shall consist of the following members, namely:—

(i) The Vice-Chancellor;
(ii) The Pro-Vice-Chancellor, if any;
(iii) All Heads of Post-Graduate Departments in the University relating to the subjects in the Faculties pertaining to the Board, who are Professors or Readers;
(iv) All Heads of Post-Graduate Departments of subjects not covered by item (iii);
(v) Five teachers including Principals belonging to different Faculties and imparting education in post-graduate courses to be nominated by the Vice-Chancellor;
(vi) Principals of Post-Graduate colleges and Heads of Recognised Institutions, if any, recognised in respect of post-graduate courses of instruction, studies or research;
(vii) Three persons renowned for their specialized knowledge in the subject, to be co-opted by the Board.

(2) The term of office of the members of the Board other than ex-officio members shall be three years:

Provided that a person shall cease to be a member of the Board on his ceasing to hold the office by virtue of which he is such a member.

4. Constitution of Boards of Studies.—(1) Each Board of Studies shall consist of the following members, namely:—

(i) The Head of the University Department, if any, in the subject pertaining to the Board;
(ii) Persons not exceeding such number as may be determined by the Vice-Chancellor to be appointed by the Faculties, by rotation, out of Heads of Departments of the affiliated colleges and recognised institutions where the subject pertaining to the Board is taught for degree course in the final year;
(iii) A post-graduate student in the final year of the Master's degree course, who has obtained the highest number of marks in the subject pertaining to the Board, at the previous University examination;
(iv) Two teachers to be co-opted by the Board, as follows, namely:—

(a) One teacher from the University Department, if any, in the subject pertaining to the Board.

(b) One teacher from any of the affiliated colleges where the subject pertaining to the Board is taught for degree course in the final year:

Provided that no person shall be co-opted from such a University Department or an affiliated college, the head of which is a member of the Board under item (i) or item (ii):

Provided further that where the member under item (i) or item (ii) or both is not a teacher of any branch of the subject pertaining to the Board, an additional teacher or teachers may be co-opted under paragraph (a) or paragraph (b) or both, as the case may be, of item (iv):
Provided also that in the case of a Board of studies pertaining to Medical Faculty the members shall be co-opted from Honorary teachers, if any, by rotation;

(v) Two members to be co-opted by the Board from any two of the following categories, namely:—

(a) A University Professor or a Reader of a University in the State,

(b) A University Professor, of any other University outside the State

(c) A person residing in the State who is well qualified in the subject pertaining to the Board,

(d) A member of the Faculty with at least ten years' experience of teaching the subject pertaining to the Board:

Provided that the total number of members of the Board shall not be less than five and more than fifteen.

(2) The Chairman of the Board shall be elected by the members of the Board from amongst themselves.

(3) The term of office of all members other than the member falling under item (iii) of clause (1) shall be three years and that of the member falling under the said item (iv) shall be for one academic year:

Provided that a member shall cease to be member of the Board on his ceasing to hold the office by virtue of which he is a member of the Board.

5. Constitution and Powers of the Board of Extra-mural studies.—(1) The Board of Extra-mural studies shall consist of the following members, namely:—

(i) The Vice-Chancellor (Chairman);

(ii) The Pro-Vice-Chancellor, if any;

(iii) The Director of Education or his nominee;

(iv) One representative each of (a) Gujarat Research Society, (b) Gujarat Vidya Sabha, (c) Gujarat Vidyapeeth;

(v) Seven other members nominated by the Executive Council not less than three of whom shall be from the Academic Council;

(vi) The member of the Court who is elected thereto by the registered trade Unions in the University area.

(2) The term of office of the members other than the ex-officio members referred to in items (i) to (iii) shall be three years:

Provided that a member shall cease to be a member of the Board on his ceasing to hold the office by virtue of which he is a member of the Board.

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(3) The Board of Extra-mural Studies shall have the following powers, namely:

(a) to make necessary arrangements for the extra-mural instructions and to make rules for this purpose;

(b) to fix conditions for the admission of students and the payment of fees, if any;

(c) to grant certificates to persons who have satisfactorily completed a course of lectures on some subject or subjects approved by the Board, and have passed an examination in it, if any, held by the Board;

(d) to arrange for the writing and publication of popular books on topics of general interest.

6. Constitution of the Board for Students' Welfare.—(1) The Board for Students' Welfare shall consist of

(i) The Dean of Students (Men) *ex-officio*;

(ii) The Dean of Students (Women), *ex-officio*;

(iii) The Director of Physical Education, *ex-officio*;

(iv) The Medical Officer of the University Health Centre, *ex-officio*;

(v) The Chairman of the Board of Sports, if any, *ex-officio*;

(vi) Senior most Commanding Officer of the N.C.C. in the University area;

(vii) One member nominated by the Executive Council from amongst its members;

(viii) One Head of a University Department and one principal of an affiliated college to be nominated by the Executive Council;

(ix) Two college teachers interested in activities relating to welfare of students, of whom one shall be a woman to be nominated by the Vice-Chancellor;

(x) Fourteen representatives from amongst members of the Union of University Students, of the Unions of Students of affiliated colleges and Unions of Students of recognized or approved institutions out of which four shall be women:

Provided that —

(a) Seven representatives including two women shall be students from University colleges, University Departments, affiliated colleges and recognised or approved institutions situated within the limits of the City of Ahmedabad as constituted under the Bombay Provincial Municipal Corporations Act, 1949;

(b) Seven representatives including two women shall be students from affiliated colleges and recognized or approved institutions situated outside the limits of the City of Ahmedabad;

(xi) All student members of the Court;

(xii) The Registrar, *ex-officio* member Secretary.

(2) The Dean of Students (Men) or the Dean of Students (Women) shall be appointed by the Vice-Chancellor as the Chairman of the Board.

(3) The term of office of the members of the Board, other than the *ex-officio* members shall be three years:
Provided that a member shall cease to be a member of the Board on his ceasing to hold the office by virtue of which he is a member of the Board.

7. **Powers and Duties of the Board for Students' Welfare.**—The Board for Students' Welfare shall exercise the following powers and perform the following duties, namely:

(I) to advise the Executive Council on —

(a) medical examination of students,
(b) physical training of students,
(c) health, hygiene and dietetics of students,
(d) social service camps,
(e) study circles and reading clubs,
(f) hobby clubs, dramatic clubs, etc.,
(g) financial help to poor students,
(h) other youth activities;

(2) to frame budget proposals for the activities mentioned in clause (I) and to recommend them to the Executive Council;

(3) to organize any of the activities mentioned in clause (I) at suitable places in the University area;

(4) to organize the University's Youth Festivals;

(5) to prepare, scrutinize and recommend schemes of Students' Welfare for obtaining grants from the State or the Union Government and for the utilisation of such grants;

(6) to arrange programmes for travels, hikes, mountaineering, etc.;

(7) to organize workshops, seminars and camps for the students;

(8) to organize training for student workers;

(9) to help Student Unions of colleges in organising hobby centres, entertainment programmes, etc.;

(10) to organize guidance services for students;

(11) to appoint committees and to delegate to them such powers as may be necessary;

(12) to arrange for guidance to new students about the services and facilities available at the college;

(13) to organize and arrange for campus programmes in different colleges; and

(i) The Vice-Chancellor, *ex-officio* Chairman;
(ii) The Pro-Vice-Chancellor, if any, *ex-officio*;
(iii) The Registrar-*ex-officio*-Member-Secretary;
(iv) A principal of an affiliated college nominated by the Executive Council from amongst its own members;
(v) The Deans of Students;
(vi) The Wardens of University Hostels for men and women students;
(vii) Two Principals of affiliated colleges having hostels, to be nominated by the Executive Council;
(viii) Two Wardens of Hostels of affiliated colleges, other than the colleges the Principals of which are nominated, to be nominated by the Vice-Chancellor;
(ix) The Medical Officer, if any, of the University;
(x) Two student representatives of the University Hostels (including one woman student);
(xi) Twelve student representatives to be nominated by the Vice-Chancellor from amongst students residing in Hostels.

(2) The term of office of the members of the Board, other than the *ex-officio* members, shall be three years:

Provided that a member shall cease to be a member of the Board on his ceasing to hold the office by virtue of which he is a member of the Board.

9. Powers and duties of the Board for Hostels' Management.—The Board for Hostels' Management shall exercise the following powers and perform the following duties, namely:

(1) to recommend rules for the management of university and college hostels;
(2) to organise programmes of sports and games for hostel students;
(3) to organise study circles, reading clubs and discussion groups for academic studies for hostel students;
(4) to frame programmes of visits of educationists, public workers and other eminent persons to the hostels;
(5) to recommend schemes of guidance and counselling to hostel students;
(6) to recommend measures to ensure proper health, hygiene and dietetics of hostel students;
(7) to recommend measures to ensure proper living conditions in approved lodgings and recognised hostels;

(8) to arrange for inspection of university hostels and those attached to affiliated colleges as also other approved lodgings and recognized hostels;

(9) to recommend a pattern of corporate life to be adopted by the University and college hostels for the consideration of the Executive Council;

(10) to submit to the Executive Council for approval norms of accommodation, facilities and services in the University and college hostels and hostels recognized by the University;

(11) to evaluate the working of University, college and recognized hostels at the end of every academic year and submit its report to the Executive Council;

(12) to make proposals to the Executive Council for improvement in the conditions of University, college and recognized hostels, including their working and management.


(i) The Vice-Chancellor, Chairman;

(ii) The Pro-Vice-Chancellor, if any;

(iii) Three University Professors belonging to different Faculties to be nominated by the Executive Council;

(iv) Two distinguished persons having academic and administrative experience, to be nominated by the Vice-Chancellor;

(v) Three distinguished and experienced persons from industry and commerce, to be nominated by the Vice-Chancellor; and

(vi) The Registrar, ex-officio Member Secretary;

(2) The Board may co-opt on an ad-hoc basis an expert on any subject.

(3) The term of office of the members of the Board, other than the ex-officio members, shall be three years:

Provided that a member shall cease to be a member of the Board on his ceasing to hold office by virtue of which he is a member of the Board.

11. Powers and duties of the Academic Planning Board.—The Academic Planning Board shall advise and prepare long-term plans of the University, to generate new ideas and programmes and help the University in periodical evaluation of its work.
12. Committee for selection of teachers of the University.—(1) The Committee for selection of full time teachers of the University shall consist of—

(i) The Vice-Chancellor, ex-officio Chairman;

(ii) The Pro-Vice-Chancellor, if any:

Provided that—

(a) where a person is to be selected for the post of a Professor or a Reader three persons having special knowledge of the subject for which the Professor or Reader is to be appointed, to be selected by the Executive Council, shall also be the members of the Committee, out of whom at least two shall be present at the time of interview of the candidates,

(b) where a person is to be selected for the post of a lecturer two persons having special knowledge of the subject for which the lecturer is to be appointed, to be selected by the Executive Council, shall also be the member of the Committee, out of whom at least one shall be present at the time of interview of the candidates,

(c) where a person is to be selected for the post of a tutor or demonstrator, such person not exceeding three, having knowledge of the subject for which the tutors or demonstrator is to be appointed as may be determined by the Vice-Chancellor, shall also be the members of the Committee.

(2) The Committee shall investigate the merits of the various candidates and report to the Executive Council the names of the persons, arranged in order of merit, whom it considers suitable for the vacant posts.

Provided that in the case of posts of Professors, the Committee may recommend eminent persons who may not have applied.

(3) The Executive Council shall make the final selection out of the persons so recommended, and where it makes the appointment otherwise than in accordance with the order of merit arranged by the Committee, the Executive Council shall record its reasons for doing so.

(4) If the Committee reports to the Executive Council the name of only one person and if the person so reported is not acceptable to the Executive Council, it shall refer the matter back to the Committee with reason for not accepting the name, and if the Committee reiterates its recommendation, the case shall be submitted to the Chancellor for final orders.

13. Committee for Appointment of Examiners.—(1) The Committee appointment to University Examinerships for each Faculty shall consist of—

(i) The Vice-Chancellor, ex-officio Chairman;

(ii) The Pro-Vice-Chancellor, if any;

(iii) The Dean of the Faculty;

(iv) The Chairman of the Board of Studies; and

(v) One member of the Board of Studies, nominated by the Vice-Chancellor for the particular year concerned.
(2) The list of the examiners prepared by the Committee shall be placed before the Executive Council and the Academic Council. Where the Academic Council suggests, or the Executive Council makes, any change in the list, it shall record reasons for the same.

(3) No member of the Committee or of the Executive Council shall be appointed as an examiner except by a resolution passed by a majority comprising not less than two-thirds of the total members of the Executive Council.

(4) A member of the Committee or the Executive Council who is appointed as an examiner shall not be eligible to receive remuneration exceeding Rs. 500 in any academic year.”.

55. (1) (a) The person who, immediately before the commencement of this Transitory Act (hereinafter referred to as “such commencement”) holds office as provisions the Vice-Chancellor under section 10 of the principal Act shall, notwithstanding that he has not been appointed to such office in conformity with the provisions of the said section as amended by this Act, continue to hold that office after such commencement only till 15th March, 1973.

(b) If for any reason whatsoever, the Vice-Chancellor is not appointed in conformity with the provisions of section 10 of the principal Act as amended by this Act, before the expiry of the term of the Vice-Chancellor referred to in clause (a), then, notwithstanding anything contained in subsection (3) of section 10 of the principal Act as amended by this Act, the Chancellor may nominate in consultation with the State Government such person as he thinks fit to be the Vice-Chancellor and the Vice-Chancellor so nominated shall hold office till his successor is appointed in conformity with the provisions of section 10 of the principal Act as amended by this Act:

Provided that the outgoing Vice-Chancellor referred to in clause (a) shall be, eligible for being considered for nomination as Vice-Chancellor under this clause.

(c) For convening a meeting of the Court constituted under section 16 of the principal Act as substituted by section 11 of this Act for recommending the names of persons to enable the Chancellor to nominate the Vice-Chancellor under section 10 of the principal Act as amended by this Act, on the expiry of the term of the Vice-Chancellor referred to in clause (a) or, as the case may be, clause (b), a notice of such period not exceeding ten days as the Registrar thinks fit shall be given by the Registrar.

Explanation.—The term for which the Vice-Chancellor referred to in clause (a) or (b) has held office shall be ignored for the purpose of sub-section (2) of section 10 of the principal Act as amended by this Act.

(2) The Senate and the Syndicate of the Gujarat University functioning immediately before such commencement shall, on and from such commencement, be deemed to be the Court and the Executive Council respectively of the said University and such Court and Executive Council and every other authority of the said University functioning immediately before such
commencement shall, notwithstanding that their constitution has been rendered inconsistent with the provisions of the principal Act as amended by this Act, continue after such commencement to exercise the functions of the corresponding authorities under the principal Act as amended by this Act, until the date of the expiry of six months from such commencement:

Provided that the Senate which continues to function as the Court under this sub-section shall not exercise the function specified in sub-section (1) of section 10.

(3) Every authority of the Gujarat University for whose constitution provisions have been made for the first time in the principal Act by this Act shall be constituted within not more than six months from such commencement and the Vice-Principal shall exercise all powers necessary to enable him to constitute every such authority within such period.

(4) All Statutes, Ordinances, Regulations and Rules of the Gujarat University in force immediately before the coming into force of this Act shall, in so far as they are not inconsistent with the principal Act as amended by this Act or the Statutes in Schedule II thereof, continue to remain in force until superseded or modified under the principal Act.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 3rd November, 1973, is hereby published for general information.

S. S. SHAH,
Secretary to the Government of Gujarat, Legal Department.


(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 6th November, 1973).

An Act to amend the Gujarat University (Amendment) Act, 1972.

It is hereby enacted in the Twenty-fourth Year of the Republic of India as follows:

1. This Act may be called the Gujarat University (Amendment) Act, 1973. Short title.

2. In section 55 of the Gujarat University (Amendment) Act, 1972, in sub-section (2) and (3) each, for the words "six months" the words "eight months" shall be, and shall be deemed always to have been, substituted.

(End of Act No. 22 of 1973.)
3. The Gujarat University (Amendment) Ordinance, 1973 is hereby repealed and the provisions of section 7 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
President on the 28th September, 1978 is hereby published for general information.

S. L. TALATI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 31 OF 1978.

(First published, after having received the assent of the President in the

An Act further to amend the Gujarat University Act, 1949.

It is hereby enacted in the Twenty-ninth Year of the Republic of India as
follows:—

1. This Act may be called the Gujarat University (Second Amendment) Act, Short title 1978.

2. In the Gujarat University Act, 1949 (hereinafter referred to as “the principal Amendment Act”) in section 29, after sub-section (1A), the following sub-section shall be inserted, namely:—

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"(IB) Notwithstanding anything contained in sub-section (I) and Statute 173 or any other Statutes of the University relating to the qualifications for enrolment as the students of the University, Statutes in Schedule III shall, on the commencement of the Gujarat University (Second Amendment) Act, 1978, be deemed to be Statutes, providing for the qualifications for enrolment as the students of the University, under section 42:

Provided that the Court shall be competent to amend, repeal or add to, any of these Statutes in the manner hereinafter provided at any time after the commencement of the said Act, subject however to the condition that no such Statute shall be amended, repealed, or added to, before the enrolment of the students of the University in the academic year immediately after such commencement."


"SCHEDULE III

[See section 29(1B)]

STATUTES OF THE UNIVERSITY

1. Definitions.—In these Statutes,—

(1) "Act" means the Gujarat University Act, 1949;

(2) "section" means a section of the Act;

(3) all words and expressions used herein and defined in the Act shall have the meanings respectively assigned to them in the Act.

2. Qualifications for enrolment as students of the University.—

(1) (a) For admission to the Pre-University Class in the Faculties of arts and Commerce, and the First Year Class for Diploma in Fine Arts, a candidate shall have passed the Secondary School Certificate Examination in the Eleventh Standard conducted by the Gujarat Secondary Education Board or an examination considered by the University as equivalent thereto, in atleast seven subjects:

Provided that a candidate who has not offered Algebra-Geometry at the aforesaid Secondary School Certificate Examination shall not be permitted to offer mathematics at the Pre-University Arts Examination.

(b) For admission to the Pre-University Science Class and the First Year Class for Diploma in Pharmacy, a candidate shall have passed—
(i) the Secondary School Certificate Examination in the Eleventh Standard conducted by the Gujarat Secondary Education Board in at least seven subjects, out of which two subjects shall be—

(1) Algebra-Geometry and

(2) Physics-Chemistry or General Science; or

(ii) an examination considered by the University as equivalent thereto:

Provided that he has passed that examination in subjects including—

(1) Algebra-Geometry and

(2) Physics-Chemistry or General Science.

(2) (a) For admission to the First Year B. A. Class, a candidate shall have passed the Higher Secondary School Certificate Examination conducted by the Gujarat Secondary Education Board or an examination considered by the University as equivalent thereto,

(b) For admission to the First Year B. Sc. Class or the First Year B. F. Class or First Year B. Pharm. Class, a candidate shall have passed the Higher Secondary School Certificate Examination, with science group of subjects, conducted by the Gujarat Secondary Education Board or an examination considered by the University as equivalent thereto.

(c) For admission to the First Year B. Com. Class a candidate shall have passed the Higher Secondary School Certificate Examination with Commerce group of subjects, conducted by the Gujarat Secondary Education Board or an examination considered by the University as equivalent thereto.

(d) For admission to the First M. B. B. S. Class or the First B. D. S. Class, a candidate,—

(i) shall have passed the Higher Secondary School Certificate Examination with science group of subjects, conducted by the Gujarat Secondary Education Board or an examination considered by the University as equivalent thereto, and

(ii) shall, at the time of the admission, have completed the age of seventeen years or be of such age that he would complete that age on or before the 31st December of the year in which he is admitted to the First M. B. B. S. Class or, as the case may be, the First B. D. S. Class.

(3) (a) For admission to the First Year Diploma Course in Pharmacy, a candidate shall have passed the Secondary School Certificate Examination in the Tenth Standard with science group of subjects, conducted by the Gujarat Secondary Education Board or an examination considered by the University as equivalent thereto,
(b) For admission to the First Year Diploma Course in Fine Arts, a candidate shall have passed the Secondary School Certificate Examination in the Tenth Standard conducted by the Gujarat Secondary Education Board or an examination considered by the University as equivalent thereto."

4. (1) The Gujarat University (Amendment) Ordinance, 1978 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act, as if this Act had come into force on the date on which the said Ordinance had come into force.
GUJARAT ACT No. 23 OF 1987

(First published, after having received the assent of the Governor in the “Gujarat Government Gazette” on the 23rd July, 1987)

An Act further to amend the Gujarat University Act, 1949.

It is hereby enacted in the Thirty-eighth Year of the Republic of India as follows:

1. (2) This Act may be called the Gujarat University (Amendment) Act, 1987.

(2) It shall be deemed to have come into force on the 8th May, 1987.

2. In the Gujarat University Act, 1949 (hereinafter referred to as “the principal Act”), in section 10, in sub-section (2), in clause (a), to sub-clause (i), the following proviso will be added, namely:

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Provided that in any case where for any reason whatsoever a person is not nominated under this sub-clause—

(a) by the Executive Council and the Academic Council jointly, or

(b) by the Vice-Chancellors,

it shall be lawful for the Chancellor to nominate a person to be a member of the Committee in any such case."

3. (1) The Gujarat University (Amendment) Ordinance, 1987 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any act taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.
The following Act of the Gujarat Legislature having been assented to by the Governor on the 19th February, 1994 is hereby published for general information.

SMT. K. R. TRIVEDI,
Secretary to the Government of Gujarat,
Legislative and Parliament Affairs Department.


(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 21st February, 1994).

AN ACT

TO AMEND THE SOUTH GUJARAT UNIVERSITY ACT, 1965.

It is hereby enacted in the Forty-fifth Year of the Republic of India as follows:

1. This Act may be called the South Gujarat University (Amendment) Act, 1993.

2. In the South Gujarat University Act, 1965, in section 2, in clause (3), for the words "leading to a degree", the words "leading to a diploma or a degree" shall be substituted.

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